

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 102

CP (IB) No. 150/Chd/Pb/2021

IN THE MATTER OF:-

State Bank of India

...Petitioner

Versus

Dinesh Soin

...Respondent

Under Section: 95, IBC 2016

Order delivered on 05.06.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Baldev Singh Bhadran, Advocate

For the respondent : Ms. Tanu Sidhu, proxy counsel for Mr. Rohit Suri,
Advocate

For the RP : Mr. Arpit Chawla, Advocate

ORDER

Rejoinder is stated to be filed by Id. counsel for the petitioner vide Diary No.02164/2 dated 28.05.2024. But the same is under objection. He is directed to remove the objections within three days. It is stated by Id. counsel for the RP that he also wants to file reply to the objections but, since he is not listed as party, it will have to be filed directly. RP is permitted to file its objections and the Registry is directed to take the reply to the objections filed by the RP directly. List the matter on 30.07.2024.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)